

LID No. 4038/18

Radhey Shyam vs. M/s Goyal Offset Printers

18.09.2020

Present: Sh. Santosh Singh, AR for the workman through video conference.  
None for the management.

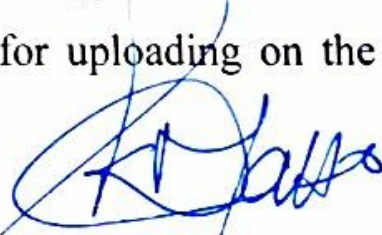
The matter is fixed for today for talk of settlement.

Today, no one has appeared on behalf of the management through video conference.

The Ld. AR for the workman has apprised to the court that there are chances of settlement.

Accordingly, the matter stands adjourned for talk of settlement for 16.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi

18.09.2020

LIR No. 1692/19

Radhika Joshi vs. M/s Sanatan Dharam Saraswati Bal Mandir Sr. Sc. School

18.09.2020

Present: Sh. Ajit Kumar Singh, AR for the workwoman through video conference.  
Sh. Mayank Sharma, proxy AR for the management No.1 through video conference.  
Management No.2 is already exparte.

The matter is fixed for today for filing of rejoinder and for framing of issues.

The Ld. AR for the workwoman has submitted that she is not feeling well so, she could not come. But she has supplied the copy of rejoinder to the AR for the management No.1.

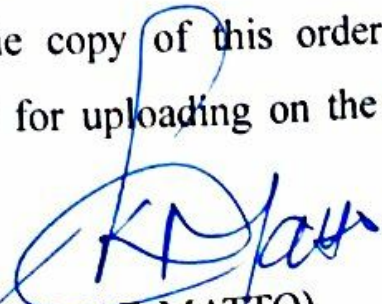
Ld. Proxy AR for the management No.1 has also admitted the same. The Ld. AR for the workwoman has submitted that he will file the rejoinder on the next date of hearing in the court.

The Ld. AR for the management no.1 has submitted that he has already paid cost of Rs. 6,000/- to AR for the workwoman by way of depositing the same in the bank account of the AR for the workwoman.

Ld.AR for the workwoman has ~~also submitted~~ admitted that he has received the same.

Accordingly, the matter stands adjourned for 24.09.2020 for filing of rejoinder and also for framing of issues.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
18.09.2020

LIR No. 1909/19  
Chander Mohan vs. M/s Pal & Company

18.09.2020

Present: None for the workman.

The matter is fixed for today for filing of the statement of claim and for appearance of the workman.

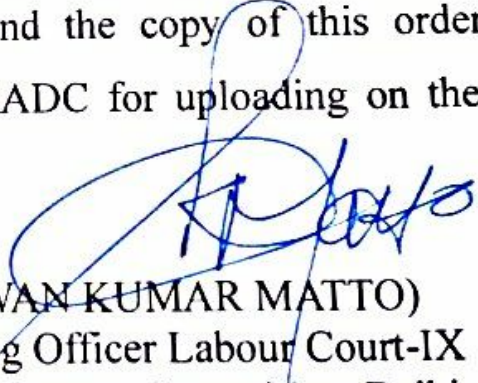
But, today, no one has appeared on behalf of the workman through video conference.

Statement of claim has also not been filed.

In the interest of justice, last and final opportunity is granted to the workman to file statement of claim on the next date of hearing.

Accordingly, the matter stands adjourned for the same purpose on 26.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
18.09.2020

LIR No. 1276/18

Kishan Kumar vs. M/s Harmony System & Ors.

18.09.2020

Present: None for the parties.

The matter is fixed for today for filing of rejoinder and also for framing of issues.

But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on 03.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
18.09.2020

LIR No. 8288/16

Pappu Singh vs. M/s Singhal Industries

18.09.2020

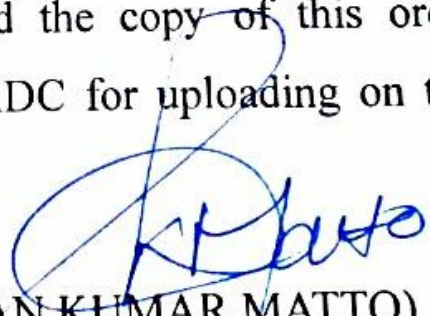
Present: Sh. Pradeep Gupta, AR for the workman through video conference.  
None for the management.

The matter is fixed for today for the evidence of the workman.

But, today, no one has appeared on behalf of the management through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 28.08.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
18.09.2020

LIR No. 9797/16  
Neeraj Kumar vs. M/s Nitin Enterprises

18.09.2020

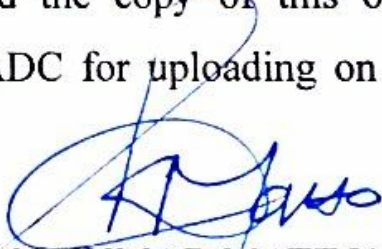
Present: None for the parties.

The matter is fixed for today for cross-examination of the workman and also for the remaining evidence of the workman.

But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the same purpose on 28.08.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
18.09.2020

LID No. 169/17

B.P. Sharma vs. M/s Manufacturers Cooperative Industrial Estate Ltd.

18.09.2020

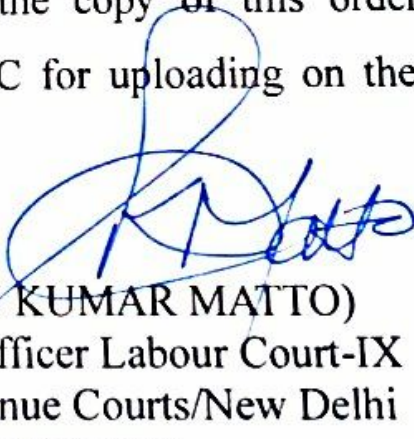
Present: None for the parties.

The matter is fixed for today for the evidence of the workman.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 31.08.2021. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
18.09.2020

LID No. 641/16

Baij Nath Yadav vs. M/s St. Xaviers Se. Sec. School

18.09.2020

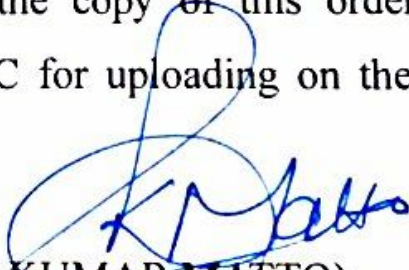
Present: Sh. Santosh Singh, AR for the workman through video conference.  
Sh. Pranav Kanti, AR for the management through video conference.

The matter is fixed for today for the evidence of the management.

Today, both the ARs of the parties have appeared through video conference. No witness of the management is present.

Accordingly, the matter stands adjourned for the evidence of the management on 20.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
18.09.2020



LID No. 870/16

Balvinder Kaur vs. M/s J.R. Rice India Pvt. Ltd.

18.09.2020

Present: Sh. Sanotsh Singh, AR for the workwoman through video conference.  
None for the management.

The matter is fixed for today for filing reply and consideration on the application filed by the workwoman, vide which, the workwoman has sought direction to the management to produce certain documents.

Today, no one has appeared on behalf of the management through video conference.

Since, the matter is already fixed for 16.10.2020 for the remaining evidence of the workwoman, so, the matter stands adjourned for 16.10.2020 for filing reply and consideration on the said application and also for remaining evidence of the workwoman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi

18.09.2020

LIR No. 867/18

Randhir Singh Chhikara vs. M/s The HT Media Ltd.

18.09.2020

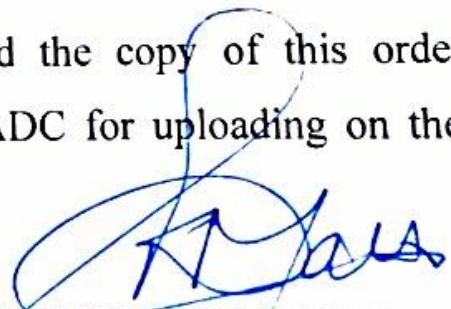
Present: Ms. Chetna Chhikara, AR for LR's of the workman through video conference.  
Ms. Raavi Birbal, AR for the management through video conference.

The matter is fixed for today for hearing arguments on the application filed by the management.

After part arguments, Ld. ARs for the parties have sought adjournment for 26.09.2020 to advance further arguments.

Accordingly, the matter is ordered to be listed on 26.09.2020 for hearing further arguments.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
18.09.2020